

Bail Application No.1212/2021
FIR No. 186/2021
P.S. Burari
U/s 420/34 IPC
State Vs. Man Mohan Singh

18.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application moved for accused Man Mohan Singh under Section 438 Cr.P.C., for grant of regular anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Davinder Hora, Ld. Counsel for applicant through VC.
IO/SI Satender Singh, through VC.

IO submits that he seeks some more time to collect the relevant documents from the concerned bank.

At request, re-list for arguments on the application on 18.09.2021.
Interim order, if any, to continue till NDOH.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/18.08.2021

Bail Application No.2126/2021
FIR No. 395/2021
P.S. Subzi Mandi
U/s 323/308/506/34 IPC
State Vs. Nitesh @ Nitish @ Kishore

18.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application moved for accused Nitesh @ Nitish @ Kishore under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Shitez Sharma, Ld. Counsel for applicant/accused in person.
Complainant Sh. Varun Gupta in person.
IO/ASI Sunil Kumar through VC.

Ld. Counsel for the accused has submitted that the parties have settled the matter between themselves. He has also submitted that a settlement/compromise agreement dated 12.08.2021 has been executed between the complainant and the accused, and has filed the same.

The Court has interacted with the complainant/injured Sh.Varun Gupta and ascertained the voluntariness of settlement. Complainant and IO have also conceded to the factum of settlement.

Perusal of record reveals that accused is in J/C since 07.07.2021. Since the matter has been resolved between the parties, this Court is of the considered view that no purpose would be served incarcerating the accused in custody any longer. Accordingly, the accused Kishor @ Nitesh @ Nitish

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Bail Application No.2126/2021

FIR No. 395/2021

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is admitted on bail on furnishing bail bond and surety bond of Rs.20,000/- with one surety of like amount to the satisfaction of Ld CMM/Ld. MM/Ld. Link MM/Ld. Duty MM as the case may be, subject to the following conditions:

- i. He shall not establish any contact with the complainant or any other witness, nor try threaten influence, intimidate etc. any witness.
- ii. He shall not hamper the trial or investigation in any manner.
- iii. He shall furnish his present and permanent address with supporting documents alongwith affidavit/undertaking to inform about any change qua the same, without any delay, to the IO/Court.
- iv. He shall join the investigation/attend trial without default.

Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off.

Copy of the order be uploaded on the website of the District Court.

(Arul Varma)

ASJ/Special Judge, Electricity

Court No. 02, Central

Tis Hazari/Delhi/18.08.2021

Bail Application No.2031/21
FIR No. 166/2021
P.S. Roop Nagar
U/s 406/420/467/468/471/120B IPC
State Vs. Renu Kalra

18.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application moved for accused Renu Kalra under Section 439 Cr.P.C., for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Amit Vohra, Ld. Counsel for applicant through VC.
Sh. Sanjay Bhargava, Ld. Counsel for complainant through VC.
Complainant Ashwani Kumar through VC.

Copy of order dated 17.08.2021 passed by Sh. Gaurav Sharma, Ld. MM, Central, THC has been received, as per which matter has been settled between the parties before the Mediation Centre.

It has been apprised by the parties that matter has been settled before the Mediation Centre for a total sum of Rs.91,00,000/- (Rupees Ninety one lakhs only) as full and final settlement of all claims, interest etc, and out of the said settlement amount a sum of Rs.52,00,000/- (Rupees fifty two lakhs only) has already been paid by the accused to the complainant. It has also been apprised by the parties to the Court that Rs.5,00,000/- (Rupees five lakhs only) shall be paid on or before 31.08.2021 in three installments of Rs.1.5

Contd..2

FIR No. 166/2021
P.S. Roop Nagar
U/s 406/420/467/468/471/120B IPC
State Vs. Renu Kalra

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lakhs, Rs.1 lakh and Rs.2.5 lakhs respectively and balance amount of Rs.34,00,000/- (Rupees thirty four lakhs only) in eight monthly equal installments of Rs.4,25,000/- (rupees four lakhs twenty five thousand only) each payable on or before 20th day of every month w.e.f. September, 2021 to till April, 2022. In view of the above-said settlement arrived at between the parties, interim bail granted vide order dated 03.08.2021 is extended till NDOH, on the same terms and conditions.

Re-list the application on 07.09.2021.

Copy of this order be sent to the Jail Superintendent through electronic mode. Copy of the order be uploaded on the website of District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/18.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2112/21
FIR No. 642/21
U/s 323/341/336/506/147/148/149/34 IPC & 25 Arms Act
P.S. Burari
State Vs. Aakash

18.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Akash for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Dinesh Prasad, Ld. Counsel for applicant/accused.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused Aakash. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant / accused submitted that applicant has

been falsely implicated in the present case. He further submitted that the offences qua the accused and co-accused are bailable in nature sans Section 25 of Arms Act. In this context, Ld. counsel for accused submitted that a toy gun was used by co-accused Rahul and real pistol was recovered from co-accused Aslam, thereby he contended that no weapon was used or recovered from the accused herein. He further submitted that there is discrepancies/ inconsistencies in the FIR. Further, Ld. Counsel submitted that no specific role has been attributed to the accused herein. Lastly, it was submitted that applicant is in J/C since 04.08.2021, he is a young man aged about 23 years, and having pregnant wife who is in an advance stage of pregnancy, and thus he ought to be granted bail.

3. *Per contra*, Ld Addl. PP for the State alongwith IO vehemently opposed the bail application as per law.
4. Submission heard record perused.
5. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: The case of the prosecution is that a PCR call vide DD No.92-A was received in the police station wherein stated that some persons came at spot and beat the caller. Complainant Harish Rautela stated that at about 6:45 p.m., he alongwith his family were coming from market, in the meanwhile 3,4 boys came and obstructed them. When he asked the reason,

they were beaten by them and on raising alarm, they fled away by firing in the air with an aim to terrorize. Complainant noticed that one girl was also with them who is the daughter of Pujari where they went to get marriage of his daughter cancelled. Therefore, the present FIR came to be registered.

6. Perusal of record reveals that initially the allegations have been made against 3-4 persons, thereafter role has been attributed to 5 people. It is trite that no weapon was either used or recovered from the accused herein. Significantly, it was brought to the fore that the applicant is 23 years old man and his wife is in an advanced stage of pregnancy. He is already in Judicial Custody since 04.08.2021 and this Court cannot overlook this fact, coupled with the factum of previous clean antecedents of the applicant and the fact that no recovery is to be effected from the accused/applicant herein.
7. Under these circumstances, this Court is of the considered view that no purpose would be served in keeping the applicant in custody any longer. Accordingly, the accused Aakash is admitted on bail on furnishing bail bond and surety bond of Rs. 10,000/- with one surety of like amount to the satisfaction of Ld CMM/Ld. MM/Ld. Link MM/Ld. Duty MM as the case may be, subject to the following conditions:
 - i. He shall not establish any contact with the complainant or any other witness, nor try threaten influence, intimidate etc. any

witness.

ii. He shall not hamper the trial or investigation in any manner.

iii. He shall furnish his present and permanent address with supporting documents alongwith affidavit/undertaking to inform about any change qua the same, without any delay, to the IO/Court.

iv. He shall join the investigation/attend trial without default.

8. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off.
9. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/18.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

FIR No. 130/21
U/s 447/420/34 IPC
P.S. Wazirabad
State Vs. Yashpal Tyagi

18.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Yashpal Tyagi for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Anuroop, Ld. Counsel for applicant through VC.

IO/SI Praveen present through VC.

Arguments could not be heard due to the constant network issue.

Accordingly put up on 23.08.2021 at 2 PM for physical hearing.

Order be uploaded on the website.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/18.08.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

FIR No. 130/21
U/s 447/420/34 IPC
P.S. Wazirabad
State Vs. Satpal Tyagi

18.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Satpal Tyagi for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Anuroop, Ld. Counsel for applicant through VC.

IO/SI Praveen present through VC.

Arguments could not be heard due to the constant network issue.

Accordingly put up on 23.08.2021 at 2 PM for physical hearing.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/18.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2161/21

FIR No. 152/21

U/s 420/120B IPC

P.S. Burari

State Vs. Vikas Jha

18.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Vikas Jha for grant of interim bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. S.K. Singh, Ld. Counsel for applicant through VC.

Report of IO received.

Arguments could not be heard due to constant network issue.

Accordingly, re-list for arguments on 21.08.2021.

Order be uploaded on the website.

(Arul Varma)

ASJ/Special Judge, Electricity

Court No. 02, Central

Tis Hazari/Delhi/18.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2121/21
FIR No. 204/21
U/s 308/452/323/506/34 IPC
P.S. Timarpur
State Vs. Rahul Kumar

18.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Rahul Kumar for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Satender Pratap Sharma, Ld. Counsel for applicant through VC.
Report of IO received.
Arguments could not be heard due to constant network issue.
Accordingly, re-list for arguments on 25.08.2021.
Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/18.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Misc. Application No. 2115/21

FIR No. 491/21

U/s 376/506 IPC

P.S. Burari

State Vs. Arun Kashyap

18.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application has been filed by the complainant for cancellation of the bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Ld. Counsel for applicant through VC.

IO/WSI Madhvi present through VC.

Arguments could not be heard due to constant network issue.

Accordingly, re-list for arguments on 26.08.2021.

Notice of this application be issued to Ld. Counsel for accused and accused for NDOH.

Order be uploaded on the website.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/18.08.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2113/21

FIR No. 642/21

U/s 147/148/149/323/336/341/34 IPC & 25/27 Arms Act

P.S. Burari

State Vs. Karan @ Parmanand

18.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Vijay Kumar, Ld. Counsel for applicant through VC.

Report of IO received.

Arguments could not be heard due to constant network issue.

Accordingly, re-list for arguments on 24.08.2021.

Order be uploaded on the website.

(Arul Varma)

ASJ/Special Judge, Electricity

Court No. 02, Central

Tis Hazari/Delhi/18.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2088/21 & 2094/21

FIR No. 148/21

U/s 363/365/368/370/120B/34 IPC

P.S. Timarpur

State Vs. Sarvesh and Rajrani

18.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of applicants for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. S.K. Verma, Ld. Counsel for applicant Sarvesh through VC.
Sh. Krishna Mohan, Ld. LAC for applicant Rajrani through VC.
Arguments could not be heard due to constant network issue.
Accordingly, re-list for arguments on 25.08.2021.
Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/18.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2114/21
FIR No. 212/20
U/s 336/120B/34 IPC
P.S. Wazirabad
State Vs. Hari Kishan

18.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Ld. Counsel for applicant through VC.

Arguments could not be heard due to constant network issue.

Accordingly, re-list for arguments on 24.08.2021.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/18.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2070/21
FIR No. 33/21
U/s 394/34 IPC
P.S. Burari
State Vs. Ritik Sisodia @ Gendu

18.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Ld. Counsel for applicant through VC.

Report of IO received and as per the report, IO seeks some more time to file the status report qua the applicant/accused.

Arguments could not be heard due to constant network issue.

Accordingly, re-list for arguments on 24.08.2021.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/18.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 940/21

FIR No. 375/20

U/s 420/34 IPC

P.S. Subzi Mandi

State Vs. Deepak Gupta

18.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Ld. Counsel for applicant through VC.

Report of IO received.

Arguments could not be heard due to constant network issue.

Accordingly, re-list for arguments on 08.09.2021.

Interim Order to continue till the NDOH.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/18.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2169/21

FIR No. 231/21

U/s 186/353/352/34 IPC

P.S. Gulabi Bagh

State Vs. Rohit Kumar

18.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Fresh application u/s 438 Cr.P.C. has been filed on behalf of accused for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Omvir Singh, Ld. Counsel for applicant through VC.

Let report of IO be called for 24.08.2021.

Order be uploaded on the website.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/18.08.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

CNR No. DLCT01-007281-2020

FIR No. 57/2020

U/s 420/467/468/471/34 IPC

P.S. Civil Lines

State Vs. Ridhi Kumar

18.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Ridhi Kumar for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. S.S. Panwar, Ld. Counsel for applicant through VC.
Sh. Vivek Singh, Ld. Counsel for complainant through VC.
IO/Inspector Rupesh Khatri is present through VC.
Arguments could not be heard due to constant network issue.
Accordingly, re-list for arguments on 07.09.2021
Interim Order to continue till the NDOH.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/18.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

CNR No. DLCT01-007281-2020

FIR No. 57/2020

U/s 420/467/468/471/34 IPC

P.S. Civil Lines

State Vs. Renu Kalra

18.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Renu Kalra for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Amit Vohra, Ld. Counsel for applicant through VC.

Sh. Vivek Singh, Ld. Counsel for complainant through VC.

IO/Inspector Rupesh Khatri is present through VC.

Arguments could not be heard due to constant network issue.

Accordingly, re-list for arguments on 07.09.2021

Interim Order to continue till the NDOH.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/18.08.2021